(22)

IN THE CENTRAL ADMINISTRATIV TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO.1333/96.

Date of Order: 18-11-96.

Between:

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Applicant.

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- 1. Union of India, rep. by deral Manager, SC Rly, Railnilayam, Sedderabad-A.P.
- 2. The Chief Personnel Offic, SC Rly, Railnilayam, Secunderah, A.P.
- 3. The Divisional Railway Mager(Personnel), SC Rly, Hubli Division, ppli, Karnataka.

Respondents.

For the Applicant: Mr. P.Rataiah, Advocate.

For the Respondents: Mr. V. Rjeswar Rao, SC for Rlys.

THE HON BLE MR.JUSTCE M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE MRH. RAJENDRA PRASAD: MEMBER (ADMN)
The Tribunal adethe following Order:-

Annexure-A-I d.2.8.1988 issued by the Traffic Inspector, S.C. Rly, Madgaon prima faci indicates that the name of the applicant was borne in the live registr and C.L. Card No.was 50. Annexure A-II shows that the applicant wasdescribed as substitute and was stopped from working. That annexurais dt.19-4-1988. It is stated that about the year 1995 the applicant noticed that some other disengaged workers whose names were in the live register were being re-engaged under cetain policy decision At Annexure A-III to the D.A. is a purported copy of a representation-cum-application filed by the applicant to the Chief Personel Officer, SC Rly, Secunderabad requesting for consideration of his case for re-engagement. said representation bears the date 26-11-95. This representation have now been referred to in the O.A. Similarly, although it is averred that repeated representations and personal approaches were made that averment is estitely vague. We are therefore not sure whether the so-called representation dt.25-11-1995 was filed. regard to the circumstance that the name of the applicant was entered in the live register at one time and as the applicant believed that re-engagement is now being undertaken we think that the Chief Personnel Officer may examine the request of the applicant in accordance with the law and prevailing rules and policy guidelines and inform the applicant whether he can be re-engaged dr not. We therefore direct the Chief Personnel Officer to deal with the representation dt.25-11-199

In the result, the following order is passed:

Even if the representation dated 25-11-95 (Annexure A-III) may or may not be on the file of the Respondent No.2, he is diffected to treat the said annexure as the representation dated 25-11-95 and dispose it of within a period of two months from the date of receipt of the copy of the order in accordance

with the law, the applicable rules and the policy guidelines in the matter. The decision taken in the matter shall be communi-

cated to the applicant.

The O.A. is disposed of at the admission stage in terms of the aforesaid directions.

Deputy Registrar(J)CC

The General Manager, Union of India, SC Rly, Railnilayam, Secunderabad.

- 2. The Chief Personnel Officer, SC Rly, Railnilayam, Secunderabad, A.P.
- 3. The Divisional Railway Manager(Personnel)
 SC Rlys. Hubli Division, Hubli, Karnataka.
- 4. One copy to Mr. P.Rathaiah, Advocate, CAT. Hyd
- 5. One copy to Mr. V.Rajeswar Rao, SC for Rlys, CAT. Hyd
- 6. Onespare copy.

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APPROVED. BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH ATHYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI VICE-CHAIRMAN

AND

THE HON'BLE MK.H.RAJENDRA PRASAD:M(A)

Dated: 18 - 11 -1996

ORDER / JUEGMENT

M.A/R.A./C.A. No.

O.A.No. 1333 96

T.A.No.

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Admitted and Interim Directedns
Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

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